

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3495 of 2020

Bijay Rajwar ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Satish Kumar, Advocate

For the State : Mr. Ravi Prakash, Spl. P.P.

Order No. 02

Dated 25th June, 2020

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Bermo P.S. Case No. 205 of 2019 corresponding to G.R. No. 1273 of 2019 pending before the Court of learned S.D.J.M., Bermo at Tenughat.

The sister of the informant was repeatedly assaulted with an axe by the petitioner. The injuries sustained by her were opined to be grievous in nature.

Regard being had to the nature of injury, I am not inclined to grant bail to the petitioner. Accordingly, the prayer for bail made by the petitioner is rejected at this stage.

(RONGON MUKHOPADHYAY,J.)